

(ओवर राइडिंग प्रायोरिटी) देने के लिए सिद्धान्त ।

(ऊ) निवासस्थानों का वर्तमान वर्गीकरण, इस दृष्टि से कि उनकी श्रेणियों को कम करके कुछ थोड़ी सी मोटी मोटी श्रेणियों में ले आया जाये ।

(ए) जिन्हें स्थान का नियतन हुआ है, उन्हें सरकारी स्थान में दूसरों को हिस्सा देने की अनुमति देने के लिए क्रिया विधि (प्रोसीजर) और सरकारी स्थान को अनधिकृत रूप से अनुभाटक पर देने (सबलैटिंग) के मामलों की जांच करने तथा दंड देने के लिए क्रियाविधि ।

(ऐ) सरकारी स्थान को अपने कब्जे में बनाये रखने और एक समूह (पूल) के कर्मचारियों का किसी ऐसे कार्यालय में जिसका निवास का अपना अलग समूह हो, तबादला हो जाने पर उनके सेवाकाल को गिनने के लिए क्रियाविधि ।

(ओ) अन्य सम्बद्ध प्रश्न ।

और निम्नलिखित बातों का विशेष निर्देश करते हुए अपनी सिफारिशें प्रस्तुत करें :—

(१) दिल्ली और नई दिल्ली में नियमित और विशेष निवास स्थानों तथा चतुर्थ श्रेणी के क्वार्टरों के नियतन (अलाट-मेंट) के लिए क्या अलग अलग नियमों की कोई आवश्यकता है ;

(२) वह ढंग और वह दिशा, जिसके अनुसार ये नियम सरल बनाये जा सकते हैं, इनका वैज्ञानिकन (रेशन-लाइजेशन) किया जा सकता है और क्रियाविधि को सुवाही (स्ट्रीम-लाइन्ड) बनाया जा सकता है ;

(३) बारी के बिना नियतनों के लिए और इस प्रकार के नियतनों में अधिरोहणी

अग्रता (ओवरराइडिंग प्रायोरिटी) देने के लिए कसौटियां (मानदंड) ;

(४) सरकारी स्थान में दूसरों को हिस्सा देने की अनुमति के लिए कसौटियां तथा व्यक्तियों की श्रेणियां, और सरकारी स्थान को अनधिकृत रूप से अनुभाटक पर देने के मामलों में जांच की पद्धति और दंड देने का आधार ।

12.13 hrs.

MOTION RE. BREACH OF PRIVILEGE

Mr. Speaker: Shri Hem Barua wanted to raise a question of privilege. I have allowed him to raise it now here.

Shri Hem Barua (Gauhati): An open letter addressed to the hon. Prime Minister in regard to the Assam tragedy by one Mr. Dharendra Bhowmick of Calcutta is widely circulated amongst Members of Parliament. I have also received one copy of this brochure. I do not want nor am I entitled to say anything about the contents of the brochure. My purpose is to draw the attention of you, Mr. Speaker, and through you the attention of the House, to certain objectionable passages in this brochure. I have already submitted a copy of the brochure to you. The sentences read as follows. I quote:

"Is there any democratic country in the civilised world whose legislature would cold-storage a debate on a momentous issue like the one concerning the Assam atrocities, because it does not suit the interests of some of the leaders of the ruling party? The most august body, the Parliament, has been turned into a private club by the Congress Government headed

[Shri Hem Barua]

by Jawaharlal Nehru. The Speaker himself most shamelessly chose to be the second fiddle in the hands of the ruling party, so unlike late V. J. Patel of hallowed memory. Thus every sacred institution of the country is being debased by the accursed leadership which is purblind and is in the leading strings of others who are stone-blind. Parliament has lost its dignity in the hands of docile and "Jo-Hukum" members. Are we not already witnessing the dictatorship of Congress Party in operation? Look at the arguments put forward by Jawaharlal and Govind Ballav Pant in favour of postponement of the Assam debate *sine die* encroaching on the sacred democratic rights of Members of the Parliament to debate the issue. A child would hate to sponsor such silly arguments. But all the same, they carried the day with help of an obliging Speaker. The whole thing was fraud on the conscience of the nation."

This, I think, constitutes a breach of the privilege of the House. Irrespective of the depth of feeling or passion of anyone on happenings anywhere in the country, no man or rather nobody could be permitted to cast aspersions and reflections on you, the custodian of the rights and privileges of this House, as also on this House without that man being brought to book.

At this stage, I do not want to take the time of the House unnecessarily, because the passages that I have read out speak for themselves. But I am confident of one fact that the Members of this House would rally round you in your efforts to maintain the dignity and authority of this House, which I am sorry to say have been challenged, so unwisely in a moment of passion.

Shri Aurobindo Ghosal (Uluberia): May I know whether he belongs to the PSP party?

Mr. Speaker: It does not matter; whoever he might be or to whatever party he might belong.

Shri C. K. Bhattacharya (West Dinajpur): I am one with Shri Hem Barua in his submission to you that the dignity of the Chair and the dignity of the House should be maintained at all costs and in all events. On that proposition, there can be no compromise and there should be no compromise. We are all one with him in his attempt. I thank him for having drawn your attention to it and request you to uphold the dignity of the House and the dignity of the Chair.

Mr. Speaker: I take it that the House gives leave to the hon. Member. Under the rules, if leave is granted under rule 225, the House may consider the question and come to a decision or refer it to the Committee of Privileges on a motion made either by the Member who has raised the question of privilege or any other Member. Is the hon. Member making a motion?

Shri Hem Barua: Yes, Sir; I beg to move:

"That this matter be referred to the Committee of Privileges for consideration and report."

Mr. Speaker: The question is:

"That this matter be referred to the Committee of Privileges for consideration and report."

The motion was adopted.

12.17 hrs.

RE. STARRED QUESTION NOS. 872
AND 903

Shri Jaipal Singh (Ranchi West-Reserved—Sch. Tribes): Mr. Speaker, before you proceed further, I have a submission to make. It is with regard to Questions Nos. 872 and 903. Look at these two questions. Although they are similar, they are not identical. You were pleased to give a ruling that because the hon. Member, Shri Vidya Charan Shukla, indicated